

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.130 of 2020

Rabindra Prasad Singh	Petitioner
Versus				
The State of Jharkhand & Others	Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. A.K. Sahani, Advocate
For the Respondent Nos.1,2&4: Mr. Rishu Ranjan, A.C. to S.C. III
For the Respondent No.3 : Mr. Raj Vardhan, A.C. to Mr. Krishna Murari, Advocate

03/29.06.2020 Heard Mr. A.K. Sahani, learned counsel for the petitioner and Mr. Rishu Ranjan, A.C. to S.C. III, learned counsel for respondent nos.1, 2 & 4-State and Mr. Raj Vardhan, A.C. to Mr. Krishna Murari, learned counsel for respondent no.3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for respondents are directed to file counter affidavit within a period of four weeks.

Post this mater on 11th August, 2020.

(Sanjay Kumar Dwivedi, J.)

Anit